**BENCH-I** 

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P No. 401/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th January 2018, 10.30 A.M.

Name of the Compan	Bishender Singh-Vs-Kho	osla Steel Industries Pvt Ltd.	earp worthooth
Under Section	241/242	BigSyde tedester of be	Just av av <del>av M</del>
No. Represer	ignation of Authorized tative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1- CS. SANJAY 2. CS. ROHIT	KUMAR KESHRI	(PCS) PETITIONER	15. Rohit Heshri 16/01/18.
1. AKASH SH	ARMA, Pr.CS	Respondent	Oppour Shame

## ORDER

Ld. Counsel for the petitioners as also Ld. Pr.C.S. for the respondents are present.

Contempt has been filed by petitioner No.1 Bishender Singh against Respondent Nos.2 to 4. Till date no reply has been filed. Ld. Pr. C.S. has submitted that he has filed certain petitions before the Hon'ble Jharkhand High Court. Till date we have not received any Stay Order from Hon'ble Jharkhand High Court and just on the basis of filing any petition in Hon'ble High Court or any other Court, proceedings in the Tribunal cannot be stayed.

: 2 :

After issuance of Contempt Notice to Respondents 2 to 4, no reply has been filed and Respondents 2 to 4 are not present in the court. Respondents 2 to 4 are directed to remain present in the court. Issue summons to R.2 to R.4 for their presence in person in the court on 07.03.2018. Petitioner is directed to serve notice for personal appearance by Speed Post and petitioner may file affidavit of service within seven days. Certified copy of this order may be issued immediately after adhering necessary formalities.

List on 07.03.2018 for hearing.

Sd

(Jinan K.R.) Member (Judicial)

(V.P. Singh) Member (Judicial)